

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1707
TO BE ANSWERED ON 25TH NOVEMBER, 2016**

PNDT Act, 1994

1707. SHRI RAJESH RANJAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government maintains the details of the number of convictions under the Pre-Conception and Pre-Natal Diagnostic Techniques (PNDT) Act, 1994, if so, the details thereof during the last three years;
- (b) whether the Government has agreed to amend the PNDT Act, 1994 as per the demands of the radiologists put before the Central Supervisory Board meeting in April, 2016, if so, the details thereof;
- (c) whether the Government plans to accede to demand of radiologists that clerical errors in Form-F should be considered at par with non-display of notice board/not wearing apron/not keeping PNDT handbook and should not be equated with the offence of sex determination, if so, the details thereof; and
- (d) whether the PNDT Act, will lose its deterrence value, if lapses in record keeping is decriminalised?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a): As per information received from States/UTs, the State/UT-wise details of convictions under the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 for the years 2013, 2014 and 2015, is at Annexure.
- (b) & (c): As per the recommendation of the Central Supervisory Board in its meeting held in April, 2016, an Expert Committee was constituted to propose and review the amendments to the PC & PNDT Act, 1994 and rules framed thereunder. The meeting of the Expert Committee was held on 4th July, 2016. As per provision of the Act, the recommendations, if any proposed by the Committee are required to be placed before the CSB.
- (d): Maintenance and preservation of records, prescribed under the PC & PNDT Act and Rules made thereunder is a statutory compliance. Any deficiency or inaccuracy found therein shall amount to contravention of the provisions of the PC & PNDT Act, 1994 and Rules framed thereunder. Record maintenance is the crux of the Act and is relied upon strongly, as it also provides the framework for implementation of the Act. An Advisory has been issued to the States/UTs to ensure medical audit of all records including Form F under the PC & PNDT Act.

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Convictions under the PC & PNDT Act, 1994 (2013-15)

S. No.	States/ UTs	Convictions		
		2013	2014	2015
1	Andhra Pradesh	0	0	0
2	Arunachal Pradesh	0	0	0
3	Assam	0	0	0
4	Bihar	0	0	1
5	Chhattisgarh	0	0	0
6	Goa	0	0	0
7	Gujarat	3	0	3
8	Haryana	38	4	9
9	Himachal Pradesh	1	0	0
10	Jammu & Kashmir	1	0	0
11	Jharkhand	0	0	0
12	Karnataka	0	0	0
13	Kerala	0	0	0
14	Madhya Pradesh	1	0	0
15	Maharashtra	44	0	15
16	Manipur	0	0	0
17	Meghalaya	0	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	0	0	0
21	Punjab	0	0	2
22	Rajasthan	37	0	48
23	Sikkim	0	0	0
24	Tamil Nadu	0	0	18
25	Telangana	0	0	1
26	Tripura	0	0	0
27	Uttarakhand	0	0	1
28	Uttar Pradesh	0	2	7
29	West Bengal	0	0	0
30	A & N Island	0	0	0
31	Chandigarh	0	0	0
32	Dadra & Nagar Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi	1	0	6
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
TOTAL		126	6	111

